

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:1493
ANSWERED ON:16.07.2004
DUMPING OF FARM GOODS
Surendran Shri Chengara

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government is aware of the difficulties being faced by the farmers due to the `dumping` of farm goods in the State as a result of the Indo-Sri Lanka trade agreement;
- (b) if so, State-wise details; and
- (c) if so, the details of the goods being dumped in the states as per the said trade agreement and the steps being taken to prevent such dumping and save the farmers from distress?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI E.V.K.S. ELANGO VAN)

(a) to (c) No application as required under the anti-dumping rules has been filed by any source before the Directorate General of Anti-Dumping and Allied Duties (DGAD) alleging dumping of farm goods from Sri Lanka and injury to the domestic producers.

However, a representation has been received from the Karnataka Desiccated Coconut Manufacturers Association regarding bulk import of desiccated Coconut from Sri Lanka, which has adversely affected domestic prices. The Association inter-alia requested for imposition of anti-dumping duty. A copy of the prescribed application proforma alongwith necessary guidelines for filing a documented petition for an anti-dumping investigation has been sent to the Association. The United Planters Association of Southern India (UPASI) has also requested the Government for reviewing the Indo-Sri Lanka Free Trade Agreement for reduction in the duty concession offered to Sri Lanka on pepper. The UPASI has alleged a surge in import of pepper from Sri Lanka under the Indo-Sri Lanka Free Trade Agreement with a resultant adverse effect on domestic prices.